

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2473/1996
M.A. NO. 2459/1996
M.A. NO. 2460/1996

Thursday, this the 28th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. Naveen Saxena,
Stenographer Grade 'C',
National Archives of India,
R/O 4/209 Subhash Nagar,
New Delhi.
2. Prakash Chand,
Stenographer Grade 'C',
National Archives of India,
R/O A-26, Bhagirathi Vihar,
Delhi-94.
3. P. Mohan,
Stenographer Grade 'C',
National Archives of India,
R/O Q. No. 671, Sector-7,
Pushp Vihar,
New Delhi-17.
4. Narash Chander,
Stenographer Grade 'C',
National Archives of India,
R/O I-4, Nanakpura,
New Delhi-21.

(By Shri M. L. Ohri, Advocate)

-Versus-

1. Union of India through Secretary, Ministry of Human Resources Development, Department of Culture, Shastri Bhawan, New Delhi.
2. Director General of Archives, National Archives of India, Janpath, New Delhi.
3. Secretary, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel & Training, New Delhi.
4. Secretary, Ministry of Finance, Department of Expenditure, North Block, New Delhi.

The application having been heard on 28.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

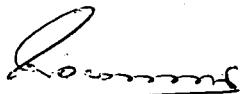
Applicants seek a direction to respondents to
grant them the revised scale of Rs.1640-60-2600-EB-
75-2900, on the strength of the orders of this
Tribunal in O.A. Nos. 144A/93, 985/93 and 548/94.

Applicants are not parties thereto but they submit
that the analogy should apply to them. We find
that applicants have made A-2 representation and
that it is pending consideration before second
respondent. Second respondent at least owes a
duty to examine A-2 representation and pass speaking
orders thereon. This will be done within six weeks
from today. We make it clear that we have not
expressed any opinion on the merits or maintainability
of the application and that this direction by itself
will not confer a cause of action on applicants.

2. Applicants will produce a copy of this order and
the application before second respondent who shall
acknowledge the same. Applicants will thereafter
lodge the acknowledgement with the Registry and the
acknowledgement will form part of the record.

3. Application is disposed of as aforesaid.

Dated, 28th November, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/